

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.250 - IA/1478(AHM)2023
in
C.P. (IB)/176(AHM)2023

Proceedings under Section 94 IBC

IN THE MATTER OF:

SHRI DINESH JAMNADAS KHANPARA
VS
RBL BANK LTD.

.....Applicant

.....Respondent

Order delivered on: 20/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Atul Sharma, Adv.
For the Respondent : Mr. Rashesh Sanjanwala, Sr. Adv. a/w Mr. Anip Gandhi,
Adv. & Raju Kothari, Adv. for RBL Bank
For personal guarantor : Mr. Manish Bhatt, Sr. Adv. a.w Ms. M A Gogia, Adv.
Mr. Dinesh J. Khanpara (party in person)

ORDER

IA/1478(AHM)2023

Heard Ld. Sr. Counsel for the personal guarantor who has filed application. In view of the Resolution Professional having not clarified about the position of the pending matter before Hon'ble High Court, his report had not been taken up for passing necessary orders as per the provisions of IBC and IA is kept on hold. All the parties are directed to file reply within three days.

List for further consideration on 27.02.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)